

[Shri C. Subramaniam]

thus maintaining the representative character of the sampling. It cannot be said that the American exporters keep the quality to the barest minimum since against contracts for supply of Grade II, they have also supplied wheat of Grade I. The question of appointing officers of the Government of India for inspection of quality at the loading points in the U.S.A. was fully considered. It was felt that our own inspection arrangements were unnecessary in view of the existing arrangements which had been found to be satisfactory.

8. *Foreign matter in PL-480 food-grains:* The samples of foreign matter brought to our notice so far support the presumption that these have come from the vessels and not from outside. I may also mention that in the United States grain is loaded through automatic weighing and loading machines and these cannot allow passage of heavy metal parts through them. The contention that this foreign matter is deliberately inserted by certain crooks appears to be without any substance.

13.26 hrs.

RE: RAIDS ON THE PREMISES OF ORR DIGNUM & CO.

Mr. Speaker: Then we take up further consideration of the....

Shri Daji (Indore): Before we proceed further, I want to seek clarification. Yesterday a very serious question was raised and you were good enough to take the papers and you said that you would give the ruling about Mr. Sachindra Chaudhuri....

Mr. Speaker: I have read that. Certain doubts have been raised—naturally they do arise—from the statements that were made. Probably some interference was made in the process of proceedings or enquiry that was made. I have asked the Minister that he should make a full statement on all the events that have happened. He should make that statement on Monday. The Finance Minister might be informed that he should make that statement on Monday.

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, जब वह बयान देने वाले हैं तो एक बात आप उनके पास भेज देने की कृपा करें। वह जो दस्तावेज टेबिल पर रखा था.....

अध्यक्ष महोदय: आप जो चीज चाहते हैं, वह मुझे लिख दें।

श्री मधु लिमये: मैं चाहता था कि सदन को भी पता चल जाय। मैं ज्यादा समय नहीं लूंगा।

वह जो दस्तावेज रखा था, उसमें एक बात है। जो सचिव श्री आर० सी० दत्त साहब हैं, उन्होंने एन्फॉर्समेंट डायरेक्टोरेट से मांग की कि वह निम्न बातों की रपट दे—

“The specific provisions of the law under which the searches were conducted to the extent, if any, to which the approval of the Headquarters was obtained.....”

इसका अर्थ हुआ कि इस छाप के लिये मंत्रालय की इजाजत ले ली गई है या नहीं। इसका नतीजा यह हुआ कि डा० तेजा की वे गिरफ्तार कर सकते थे, लेकिन डर के मारे उन्होंने मामला मंत्रालय के पास भेजा, जब कि कानून के अनुसार उनका पूरा अधिकार है। इस बात पर भी वे प्रकाश डालें।

13.28 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

Mr. Speaker: We shall now proceed with the further consideration of the motion for reference of the Representation of the People (Amendment) Bill to a Joint Committee.

Mr. P. K. Deo.

Shri Sezhiyan (Perambalur): I want to make a submission. There is a printing error in the motion that has been circulated. In the last paragraph it has been stated:

“that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members.....”